

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 4061 of 2020

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Chandrashekhar Jaiswal ... .. Petitioner

Versus

The State of Jharkhand ... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. A. K. Chaturvedy, Advocate

For the Opposite Party : Mr. Nawin Kumar Singh, A.P.P.

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3/29.07.2020 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Meral P.S. Case No. 306 of 2019.

It appears that the marriage of the informant was solemnized with Subhash Jaiswal @ Guddu Jaiswal. On 29.01.2019, it has been alleged that there was a demand of four wheeler, which was not fulfilled and ultimately the same caused the torture committed upon the informant. The petitioner is the brother-in-law of the informant and is in custody since 17.02.2020.

It has been stated by the learned A.P.P. for the State that the petitioner has criminal antecedent being involved in a case under Section 304 (B) of I.P.C. registered as Dehri Nagar P. S. Case No. 326 of 2007, but as per the averments, the petitioner has already been acquitted by the learned trial court.

Regard being had to the aforesaid facts, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned S.D.J.M., Garhwa in connection with Meral P.S. Case No. 306 of 2019.

(Rongon Mukhopadhyay, J)